

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.104  
**C.P.(IB)/29(AHM)2023**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Piramal Capital & Housing Finance Ltd  
(Erstwhile Dewan Housing Finance Corporation Ltd)  
V/s  
Black Rock Financial Services Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 15/03/2023**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Nausher Kohli, Advocate i/b. R & R Associates  
For the Respondent : Mr. Pavan S. Godiawala, Advocate.

**ORDER**

Both of them submitted that the parties have settled the dispute and filed Consent Terms. In view of this, Ld. Counsel for the Financial Creditor seeks liberty to withdraw the petition. The permission is granted to withdraw in pursuance of the settlement.

Accordingly, **C.P.(IB)/29(AHM)2023** stands disposed of as withdrawn with liberty to revive in case of breach of the consent terms.

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B. GOSAVI**  
**MEMBER (JUDICIAL)**